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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA No.1019/99

Date of Order: 14-7-99

Between:

Jalem Singh Rathore

..Applicant

And

1. The Chief Executive (Air Worthiness),
Centre for Military Airworthiness and
Certification, Marthahalli Colony,
Bangalore- 560 037.

2. The Regional Director (Materials),
Regional Centre for Military Air Worthiness,
Kanchanbagh, Hyderabad-58.

3. The Estate Manager, Research & Development
Organisation, DRDO Township,
Kanchanbagh, Hyderabad.

..Respondents

Counsel for the Applicant - M/s. Abhinand K. Shavili, Advocate

Counsel for the Respondents - Mr. V. Rajeshwar Rao, Addl. CGSC

CORAM:

THE HON'BLE MR. H. RAJENDRA PRASAD : MEMBER (ADMIN.)

...

Order

Heard Mr. Siva, learned counsel for the Applicant
and Mr. V. Rajeshwar Rao learned standing counsel for the
Respondents.

2. The Applicant is aggrieved about the order issued
by Respondent No.3 vide Annexure A-1, directing him to
vacate the quarter which is now under his occupation.

8/11/99

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Stating that the appeal submitted by him to Respondent No.1 was still pending disposal, the applicant had sought a direction to be issued to the respondents not to compel him to vacate the said quarter.

3. It is submitted by the learned Addl. Standing Counsel that the appeal in question has since been disposed of by Respondent No.1 on 13.7.99 and the orders of the said Respondent have since been communicated to the Applicant on the same day; a copy of the communication, which was duly received on behalf of the applicant, has been filed and taken on record.

4. In view of the disclosure made above, this Tribunal does not find it possible to interfere any more on behalf of the Applicant in any manner.

5. The OA is dismissed subject to the following:-

The Applicant shall be permitted to occupy the quarter on the same basis as at present for a period of one month from today. This extension of time is considered essential to enable the Applicant to make an effective alternative arrangement to secure suitable accommodation for himself and his family. No costs.


(H. RAJENDRA PRASAD)
Member (Admn.)

'SA'

Dated: 14th July, 1999
(order dictated in the open court)

